

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1127
TO BE ANSWERED ON 07.02.2020

SEXUAL EXPLOITATION OF CHILDREN IN JUVENILE HOMES

+1127. SHRI SHANKAR LALWANI:
DR. BHARATIBEN DHIRUBHAI SHIYAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the incidents of sexual exploitation/ harassment of children in juvenile homes and orphanages have increased during the last three years and the current year;
- (b) if so, the details thereof and the reasons therefor, State/UT-wise; and
- (c) the corrective measures being taken by the Government in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SRIMATI SMRITI ZUBIN IRANI)

(a) to (c): As per the information provided by the National Commission for Protection of Child Rights (NCPCR), 49 complaints of sexual exploitation / harassment of children in the Child Care Institutions (CCIs)/ Juvenile Homes / Adoption agencies etc. have been received during the last three years, viz., 2016-17, 2017-18, 2018-19 and the current year (2019-20). The State/UT-wise details are **Annexed**.

The Juvenile Justice (Child and Protection of Children) Act, 2015 (JJ Act) and the Juvenile Justice (Care and Protection of Children) Model Rule, 2016 framed thereunder mandate regular monitoring and inspection of CCIs. The primary responsibility of execution of the JJ Act lies with the State/UT Government. Ministry has been pursuing with the State/UT Governments to regularly monitor the CCIs. Ministry had issued an advisory to the State/UT Governments on the action to be taken in case of disruption to the life of children and any untoward incidence of abuse in CCIs. Besides, National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCR) have been created as statutory bodies under the Commissions for Protection of Child Rights Act, 2005 (CPCR), to oversee the implementation of the JJ Act in the country.

Annexure**State/UT wise details of complaints received in NCPCR regarding sexual exploitation / harassment of children in the CCIs / Juvenile Homes / Orphanages etc. during the last three years and the current year (2019-20)**

Sr. No.	State/UT	2016-17	2017-18	2018-19	2019-20	Total
1	Andaman and Nicobar Islands					0
2	Andhra Pradesh				1	1
3	Arunachal Pradesh					0
4	Assam		1	1		2
5	Bihar			3	1	4
6	Chandigarh					0
7	Chhattisgarh					0
8	Dadra and Nagar Haveli					0
9	Daman and Diu					0
10	Delhi	2	2	4		8
11	Goa					0
12	Gujarat					0
13	Haryana			2		2
14	Himachal Pradesh					0
15	Jammu and Kashmir			1		1
16	Jharkhand					0
17	Karnataka				1	1
18	Kerala					0
19	Lakshadweep					0
20	Madhya Pradesh			3	1	4
21	Maharashtra	2	1	1		4
22	Manipur					0
23	Meghalaya					0
24	Mizoram					0
25	Nagaland					0
26	Orissa			1		1
27	Puducherry					0
28	Punjab					0
29	Rajasthan			1		1
30	Sikkim					0
31	Tamil Nadu	1				1
32	Telangana					0
33	Tripura					0
34	Uttar Pradesh	4	3	9	2	18
35	Uttarakhand		1			1
36	West Bengal					0
Total		9	8	26	6	49